

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.220- Appeal/42(AHM)2022

ITEM No.221- IA/50(AHM)2023

**Proceedings under Section 59 of**  
**Co. Act, 2013**

**IN THE MATTER OF:**

Mohammed Ayub Babubhai Shaikh  
V/s  
BTI Tex Private Limited

.....Applicant

.....Respondent

**Order delivered on: 11/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Yuvraj G. Thakore, Adv.  
For the Respondent : Mr. Mohammed Arkam G Shaikh, Adv.

**ORDER**

**Appeal/42(AHM)2022**

Ld. Counsel for the applicant filed pursish stating that he is withdrawing his appearance in the matter and he has also issued notice to the applicant. Registry is directed to issue notice upon applicant.

List for further considation on 19.09.2024.

**IA/50(AHM)2023**

List for further consideration on 19.09.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**